CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH. JAIPUR

G.P.No. 64/2002 (O.A.No.23/97)

Date: 13.11.2002

Harak Chand Verma son of Sh.Lal Chand Verma Retd.
Station Supdt. R/o. House No.44/609 Behind Malimai
Mandir For Sagar Road, Ajmer.

Applicant

(By Advocate: Mr.S.L. Songera)

Versus

Mestern Railway, Churchgate, Bombay.

Shri Kuldeep Chaturvedi, D.R.M.
lam Division, W. R. Ratlam.

Respondents

pte: Mr.Manish Bhandari)

ORDER (Oral)

Hon'ble Mr. G.C.Srivastava, Member (A)

This Contempt Petition has been filed by the applicant for non-compliance of the order passed by this Tribunal in O.A. 23/97 on dated 25.1.2001. The relevant portion of the order passed in OA is reproduced below:

"We, therefore, allow the O.A in part and direct the respondents to grant pension to the applicant by including the period of 13 years 4 months 24 days as qualifying service and issue the revised pension order. The applicant shall also entitled to difference of pension and other retiral benefits in view of the revision of his pension. The whole exercise must be completed within a period of 4 months from the date of receipt of a copy of this order. The applicant shall not be entitled to any other relief sought for."

Mr. Bhandari has stated that the order of the

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Tribunal has been complied with and an office order has been issued under intimation to the applicant vide letter dated 24.10.2002. As per this order the period from 23.6.80 to 21.7.93 i.e., 13 years 4 months 24 days have been treated as qualifying for pension purpose.

Mr. Bhandari also submits that based on this order action has been taken to revise the pension and other retiral benefits. He submits that the revised PPO is under issue and the same will be issued to the applicant within a period of one week from today.

Under the circumstances, the order of the has been complied with and the Contempt Petition wrive. Accordingly the contempt petition is Notice discharged.

(M.L. Chauhan)
Member (J)

(G.C.Srivastava) Member (A)

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